

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2011/3623/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Amir Uddin Ahmed,
District & Sessions Judge,
Karbi Anglong, Diphu.

Dated Guwahati the 15th July, 2019.

Sub: Earned leave and station leave.

Ref:- Your letter No.DJKA/7862/2019, dtd. Diphu 28.06.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for earned leave for 6 (six) days w.e.f. 01.07.2019 to 06.07.2019 (prefixing 30.06.2019 and suffixing 07.07.2019 being Sundays), along with station leave permission w.e.f. the evening of 29.06.2019 till the morning of 08.07.2019 has been granted/rejected, subject to submission of leave admissibility report. You are also allowed to use your allotted vehicle, at your own cost, during the above period .

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

3625

Memo NO.HC.VII-119/2011/3624-A, dated 15.07.19
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
- ✓ 2. The System Analysts, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

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